

[Shri Sormath Rath]

the work he is doing. Of course it is there in the acts that the Employment of Children in Hazardous Works and Exploitation are prohibited, the child below 14 years under the Employment of Children not 1938 is also prohibited.

Then the Children (Pledging of Labour) Act 1940 prohibits the pledging of a child labour by anyone who is legally the guardian or the custodian of the child. The Apprentices Act 1961 prohibits giving of vocational training to children below 14 years. The Factory Act prohibits the employment of children under 14 years. It seems even the Handloom and Handicrafts Export Corporation, which is here in Delhi observing the provisions of these Acts more by breach than by honouring them.

18.00 hrs.

These are the conditions which are seized by the workers' organizations. They have gone to the factories, and have seen for themselves the pitiable conditions of the child labour there.

It seems that even at the age of seven, children are being employed, on the plea that they are given training. While the child is given training, he is practically not given any wages—for the training and even not proper food.

The International Labour Organization has framed a number of international conventions, and made recommendations, saying that child labour should receive education, that care should be taken of his health, and that the working hours should be fixed. Regular Wages to be given to him are also suggested. So, keeping in view those recommendations and suggestions, I suggest that the Ministry of Labour should bring in a comprehensive Bill to see that child labour is protected.

Besides the above, we can have a

National Child Labour Advisory Board, and also similar boards in the States, so that these boards will inspect places where children work, and also suggest how best the present Act can be implemented after the present amendment is adopted, and also indicate how best the interests of child labour can be protected.

It is not unusual. Everyone has seen how a child is being treated in the canteens, hotels and everywhere. The Child Labour should be provided with regular meals.

SHRI MOOL CHAND DAGA (Pali)
rose

MR. DEPUTY SPEAKER : Mr. Daga, why are you intervening? When you speak, you do not allow others to intervene. Mr. Rath, do you want to continue?

SHRI SOMNATH RATH : Yes, Sir.

MR. DEPUTY SPEAKER : Then you can continue tomorrow. Now Shri Ghulam Nabi Azad—Report of Business Advisory Committee.

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BUSINESS ADVISORY COMMITTEE

[English]

Tenth Report

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRI GHULAM NABI AZAD) :
I beg to present Tenth Report of the
Business Advisory Committee.

MR. DEPUTY SPEAKER : The
House now stands adjourned.

18.02 hrs.

*The Lok Sabha then adjourned till
Eleven of the Clock on Thursday, August 8,
1985/Śravaṇa 17, 1907 (Saka).*